

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 577 of 2020

IN THE MATTER OF:

Shraddha Buildcon Pvt. Ltd.

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Vijayesh Atre and Mr. Vijay Assudani,
Advocates.**

**For Respondents: Mr. Dinkar Singh, Advocate.
Mr. Sudip Bhattacharya, IRP.**

ORDER
(Through Virtual Mode)

21.07.2020: Issue notice upon Respondents through any available mode. Requisites for service may be filed within two days. Shri Dinkar Singh, Advocate accepts notice on behalf of Respondent No. 1 and 4. Mr. Sudip Bhattacharya, Interim Resolution Professional (Respondent No. 3) is appearing in person and also represents Respondent No. 2.

Service is complete. No further notice needs to be served upon Respondents.

Respondents may file their reply affidavits within one week. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Since the instant appeal is in regard to limited issue of implementation of the approved resolution plan, parties may file their written submissions, not exceeding three pages, within two weeks.

Post the appeal 'for admission (after notice)' on **14th August, 2020**.

Implementation of the approved Resolution Plan shall be subject to outcome of this appeal.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc